

**आयकर अपीलीय अधिकरण, हैदराबाद पीठ**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**Hyderabad 'A' Bench, Hyderabad**

**Before Shri Laliet Kumar, Judicial Member**  
**And**  
**Shri Manjunatha, G. Accountant Member**

आ.अपी.सं / **ITA Nos.1617 & 1618/Hyd/2017**  
(निर्धारण वर्ष / Assessment Years: 2013-14 & 2014-15 )

GVPR Engineers Ltd Hyderabad PAN:AAACG7614	Vs.	ACIT Circle 2(2) Hyderabad
(Appellant)		(Respondent)
निर्धारिती द्वारा/Assessee by:	Shri P Murali Moha Rao, CA	
राजस्व द्वारा/Revenue by:	Shri Jeeval Lal Lavidiya, CIT(DR)	
सुनवाई की तारीख/Date of hearing:	28/05/2024	
घोषणा की तारीख/Pronouncement:	29/05/2024	

**देश/ORDER**

**Per Bench:**

These two appeals filed by the assessee are directed against the separate orders dated 30<sup>th</sup> June, 2017 and 29<sup>th</sup> June, 2017 respectively of the learned CIT (A)-2, Hyderabad, relating to A.Ys.2013-14 & 2014-15.

2. At the outset, the learned Counsel for the assessee Shri P. Murali Mohan Rao, CA undertaken before the Bench that

he will be producing a letter from the assessee for withdrawal of these two appeals. The learned DR has no objection for withdrawal of these appeals by the assessee. In view of the undertaking given by the learned Counsel for the assessee, these two appeals are dismissed as withdrawn.

3. In the result, appeals filed by the assessee are dismissed.

Order pronounced in the Open Court at the time of hearing itself i.e. on 29<sup>th</sup> May, 2024.

Sd/- <b>(LALIET KUMAR)</b> <b>JUDICIAL MEMBER</b>	Sd/- <b>(MANJUNATHA, G.)</b> <b>ACCOUNTANT MEMBER</b>
---	---

Hyderabad, dated 29<sup>th</sup> May, 2024

*Vinodan/sps*

Copy to:

S.No	Addresses
1	GVPR Engineers Ltd c/o M Anandam & Co. C.A, 7A Surya Towers SP Road, Secunderabad 500003
2	ACIT, Circle 2(2) Hyderabad
3	Pr. CIT – 2, Hyderabad
4	DR, ITAT Hyderabad Benches
5	Guard File

*By Order*